

(c) No, Sir. The hospital in this case did not approach the Ministry for subsidy.

(d) Yes, Sir. If the proposal from non-Governmental building owners is in accordance with the guidelines in force.

Collection of toll

*192. DR. V. MAITREYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is still collecting tolls in many toll collection centres even after seven years of completion of that portion of National Highway;

(b) if so, the details of such toll gates on various National Highways and the toll collected from each such toll gate during that period, year-wise;

(c) whether Government proposes to stop toll collection from the toll gates which are in operation for the last seven or more years; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per the extant Policy, User fee (Toll) is levied and collected as per applicable National Highways Fee (Determination and Collection) Rules as amended from time to time and as per the provisions of the concession agreement. The fee is levied and collected at a reduced rate of 40% on completion of concession period in case of private investment BOT (Toll) project and on recovery of capital cost in case of public funded projects.

(c) and (d) Do not arise.

Development (Plantation) of Rani Park area by MCL

*193. SHRI BAISHNAB PARIDA: Will the Minister of COAL be pleased to state:

(a) whether the Mahanadi Coalfields Limited (MCL) has agreed for development (Plantation) of entire Rani Park area for which permission has been granted by the State Government;

(b) if so, the details thereof along with the status of the project;

(c) if not, the time-frame within which it would be done;

(d) the total outlay that would be involved in this process; and

(e) whether this amount would be borne by MCL itself and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per the meeting held by the then Principal Secretary (Revenue) Government of Odisha with the then Chairman-Cum-Managing Director (CMD), Mahanadi Coalfields Limited (MCL) on 28.02.1997, MCL had agreed for taking up plantation of suitable species in the Rani Park, Talcher under periphery development programme. Accordingly, plantation was done as per schedule given below:

1997-98	3000
1998-99	7000
1999-00	20000
2000-01	4800
2001-02	50000
TOTAL	84800

(d) The approved outlay for the purpose was ₹ 4.19 crore which included ₹ 2.00 crore for Plantation and Other Peripheral Development Work and ₹ 2.19 crore for Construction of Boundary Wall. The amount of ₹ 2.00 crore for Plantation and Other Peripheral Development Works has already been spent. However, the amount of ₹ 2.19 crore provided for Construction of Boundary Wall could not be utilized due to court case.

(e) The total provision was borne by MCL from its internal resources.

Drinking water facilities in hilly States

*194. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government is aware that a number of villages in many hilly States do not have drinking water facilities;

(b) whether it is a fact that water resources have dried up due to excessive digging for laying of roads;

(c) whether it is also a fact that the women have to walk down about half a kilometre to fetch a can of water; and

(d) the details of the remedial steps that would be taken to supply safe drinking water?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): (a) The Ministry of Drinking Water and Sanitation monitors the coverage of rural population in terms of habitations and not in terms of villages. The details of such habitations in the hilly States is given in the Statement-I (*See* below).